

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 386/(MAH)/2017

CORAM:



Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: IDBI Capital Markets & Securities Ltd  
V/s.  
Arshiya Rail Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
20, 21, 22	Prigata Dabole	Jr. Lawyer	
	Rahul. D. Oak a/w Siddhesh. S. Shetye	Advocate for Petitioner.	

**COMMON ORDER**

**T.C.P. No. 384/I&BC/NCLT/MB/MAH/2017**

**T.C.P. No. 385/I&BC/NCLT/MB/MAH/2017**

**T.C.P. No. 386/I&BC/NCLT/MB/MAH/2017**

1. The Learned Representatives of both the sides are present.
2. They inform that Settlement is in progress. The draft is already on record.
3. It is also informed that to establish the bonafides of the Corporate Debtor an amount of Rupees Ten Lakhs have already been paid to the Creditor.
4. Since both of them have stated that the Settlement is possible, under the circumstances the Matter is adjourned to **10.01.2018**.

**Sd/-**

**BHASKARA PANTULA MOHAN**  
Member (Judicial)

12.12.2017  
aah

**Sd/-**

**M.K. SHRAWAT**  
Member (Judicial)